

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 319/MP/2022 alongwith IA No. 63/IA/2022

- Subject** : Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020; Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking directions to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses
- Date of Hearing** : 18.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Respondents** : Power System Operation Corporation Limited (NLDC)
& 4 Others
- Parties Present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. Vijaya Singh, Advocate, TANGEDCO
Ms. Swekcha, Advocate, TANGEDCO
Shri Shashwat Singh, Advocate, TANGEDCO
Dr. R. Kathiravan, TANGEDCO
Shri R. Srinivasan, TANGEDCO
Shri Swapnil Verma, CTUIL
Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

The instant petition is filed for directions to NLDC to implement the provisions of Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) Regulations, 2020 and detailed procedure specified under the said Regulations

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and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO, considered for computation of ISTS charges and losses.

2. The matter could not be taken up due to a paucity of time.
3. In the meantime, the Commission gave the following directions:
 - A. The Petitioner to clarify whether TNEB approached this Commission for determination of tariff in respect of Vallur JVTPS–North Chennai-II TPS 400 kV D/C line and it is recovering 50% of the transmission charges from ISTS pool and also to submit the documents, if any, in this regard on affidavit by 17.11.2023, with an advance copy to the Respondents and the Respondents may file their reply, if any, by 1.12.2023:
 - B. TANTRANSCO to provide the following information on the affidavit by 17.11.2023, with an advance copy to the other parties:
 - a) The documents in support of its claim that the existing intra-State System was considered for the evacuation of Tamil Nadu's share of allocation from NLC TS-II Stage-II.
 - b) Single Line Diagram for its intra-State lines connecting CGS, namely, NLC TPS-II Stage-II, NTECL Vallur, Kudankulam APS and NTPL Tuticorin at present and also at the time of commissioning of CGS.
 - C. The CTUIL to provide the following information on the affidavit by 17.11.2023, with an advance copy to the other parties:
 - a) Confirm the percentage of transmission charges being recovered through the common ISTS pool in respect of Vallur JVTPS–North Chennai–II TPS 400 kV D/C line.
 - b) In the light of the 27th SCM, clarify the reasons for its submissions to the effect that Vallur JVTPS–North Chennai–II TPS 400 kV D/C line has not been considered for evacuation of Vallur TPS.
 - c) In view of the Ministry of Energy's letter dated 10.4.1990, wherein the evacuation system of NLC was enclosed, clarify the reasons for its submission that no Intra-State transmission System was planned and developed at the time of execution of the Neyveli TS-II Stage-II (4x210 MW) generation project.
 - d) A copy of the letter dated 24.9.2021, along with all the enclosures, written by it to SRPC and a clear Single Line Diagram (SLD) of the NLC evacuation system in respect of existing lines and the lines available at the time of execution of the NLC Stage-II, including intra-State lines.



4. The matter will be listed for further hearing on 22.12.2023.

By order of the Commission

sd/-

(Rajendra Kumar Tewari)
Bench Officer

